

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW BOMBAY BENCH, NEW BOMBAY 400 614

OA NO. 289/87

Shri K.Chandrasekharan,
Stenographer Gr.II,
National Cooperative Development
Corporation, 17 Mahatma Gandhi
Road, 3rd Floor, Pune 411 001.

... Applicant

v/s.

Union of India
through
Secretary,
Ministry of Defence,
Dept. of Defence Production,
New Delhi.

AND FOUR OTHERS.

... Respondents

CORAM: Hon'ble Vice Chairman Shri B.C.Gadgil
Hon'ble Member (A) Shri P.S.Chaudhuri

Appearances :-

Applicant in person

Mr.R.K.Shetty
Advocate
for the Respondents

ORAL JUDGMENT

Dated: 23.9.1988

(PER: B.C.Gadgil, Vice Chairman)

Though this matter is today fixed for filing reply,
we have thought it can be finally decided as discussed below.

2. We have heard the applicant and Mr.R.K.Shetty for the respondents. The respondents have today filed their reply. In addition, both sides have made submissions before us. The net result is that the applicant is entitled to Death-cum-retirement gratuity and lump-sum amount in lieu of pension. Shri B.R.Trigunait, Office Superintendent, Controller Quality Assurance (Ammunition) states that in addition to these items, whatever other items would be payable to him would also be paid. The only contention of the respondents is that the applicant should first repay the amount of Rs.1,870.35 towards leave salary and that it

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is only thereafter the department will pay the amount that is payable to the applicant. The applicant contends that it would be more appropriate if a direction is given that the amount of Rs.1,870.35 should be deducted from the amount that is payable to him and that the remaining amount should be paid to him. In our opinion the request made by the applicant is reasonable. Hence, we pass the following order.

O R D E R

The respondents are directed to calculate, within one month from the receipt of this order, the amount that is payable to the applicant and should pay that amount to the applicant after deducting therefrom an amount of Rs.1,870.35. With these directions, the application is disposed of. Parties to bear their own costs.

B.C.Gadgil
(B.C.GADGIL)
Vice Chairman

P.S.Chaudhuri
(P.S.CHAUDHURI)
Member (A)